

PRASAR BHARATI
India's Public Service Broadcaster
PRASAR BHARATI SECRETARIAT
Prasar Bharati House,
Copernicus Marg, New Delhi -110001

No. T-2/402(2)/2017-Tech (Pt.) /23

Dated: 18.01.2018

Subject: TRAI Consultation Paper – stakeholders' comments reg.

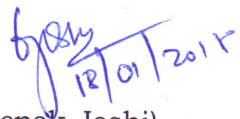
This has reference to the Consultation Paper (CP) released by TRAI on Issues related to Uplinking and Downlinking of Television Channels in India, seeking comments of stakeholders on the consultation issues raised therein.

It is informed that Prasar Bharati – India's Public Service Broadcaster has, as per the mandate given under the Prasar Bharati (Broadcasting Corporation of India) Act 1990, a bouquet of TV channels which are being uplinked from various parts of India through its Earth Stations (teleports) and downlinked across India. Most of these channels are must carry for the DTH, Cable TV and other distribution platform operators as per the extant Gazette notification issued by MIB.

The Uplinking and downlinking guidelines referred to in the TRAI's consultation paper primarily relate to Private TV channels. They do not in any way apply to Prasar Bharati TV channels (Doordarshan channels) and hence Prasar Bharati is not a stakeholder, and does not have any comments to offer on the same.

It is, therefore, requested that this may kindly be taken on record and, in the TRAI recommendations to the Government, it may be indicated that the said policy guidelines would not apply to Doordarshan channels.

This issues with the approval of CEO, Prasar Bharati.


(Deepak Joshi)
DDG (Tech. & IR)

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